

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Power Section) Civil Secretariat
Jammu/Srinagar

Notification
Jammu, the 9th January 2017

SRO 2 . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Mohammad Ahsan Zargar, In-charge Naib Tehsildar, Naibat, Saroor to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of Niabat, Saroor District Kishtwar.

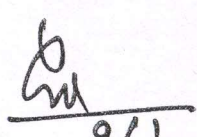
By Order of the Government of Jammu and Kashmir

Sd/-
(Abdul Majid Bhat)
Secretary to Government
Department of Law, Justice and PA

No. LD (P) 2007/Kishtwar
Copy to the:-

Dated: 09 -01- 2017

1. Commissioner/Secretary to Government, Revenue Department for information.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Kishtwar .This is with reference to his letter No.440-42/DM/K dated 2/12/2016 received by this Department on 03/01/2017
5. General Manager, Government Press, Jammu for Publication in the extra ordinary issue of the Government Gazettee.
6. SRO Section with 7 S.C.
7. Concerned file.


(Khurshed A Bhat)
Assistant Legal Remembrancer
Department of Law, Justice and PA

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